(e) The details of accidents in Delhi during the last three years and the current year (upto 15.10.2010) are given below:

| Year | Number of Accidents |
|------------------------|---------------------|
| 2007 | 3620 |
| 2008 | 8435 |
| 2009 | 7516 |
| 2010 (upto 15.10.2010) | 5592 |

The details of steps being taken by Delhi Traffic Police to check and control fatal accidents in Delhi are as follows:-

- Increased presence of Traffic personnel in accident-prone areas.
- · Mobile patrolling on accident prone roads/areas.
- · Facilitation at pedestrian crossings.
- Decongestion of bus lane.
- · Prosecution of drunken driving, over-speeding and rash driving,
- Use of Public Address System.
- · Installation of traffic signal/blinkers.
- Decongestion of Corridors from encroachments.
- Strict prosecution of dumpers.
- Effective Night Checking.
- Imparting Road Safety Education to all road users.

NHRC investigation into attacks on minorities in Orissa

- 234. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether National Human Rights Commission (NHRC) has investigated the attacks made on minorities in Mayurbhanj district of Orissa;
 - (b) if so, the details thereof; and

(c) the details of compensation given to the victims by Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) National Human Right Commission (NHRC), while investigating complaints about atrocities on Christians in Orissa, has deputed three teams from the National Human Rights Commission and they have carried out spot investigations in Kandhamal, Gajapati and some other districts of Orissa during the period between January to November, 2008. The NHRC Investigation Teams did not carry out any investigation in Mayurbhanj district.

(c) No compensation has been given by the Central Government.

Banning paper based lotteries

- 235. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that promoters/distributors/selling agents of paper based lotteries organized by Sikkim, Arunachal Pradesh and Bhutan have been violating the provisions of the Lotteries Regulation Act 1998 and Lotteries Regulation Rules 2010 in Kerala;
- (b) whether Government of Kerala has submitted any report/report of investigation by the Vigilance Department about the violations;
 - (c) if so, when the Report was received by Government;
 - (d) what actions have been taken by Government on the basis of these reports; and
- (e) whether Government intends to ban the lotteries organized by the above States in view of the violations and irregularities reported?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir. The State Government of Kerala has brought to the notice of the Central Government that lotteries being organized by the distributors of the State Government of Sikkim and the Royal Government of Bhutan have been violating the provisions of the Lotteries (Regulation) Act, 1998 and Lotteries (Regulation) Rules, 2010 in Kerala.